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University Of Veterinary And Animal Sciences Lahore Ordinance, 2002

29 of 2002

[08 June 2002]

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SCHEDULE 1:- SCHEDULE I

University Of Veterinary And Animal Sciences Lahore Ordinance, 2002

29 of 2002

[08 June 2002]

An Ordinance to constitute and establish the University of Veterinary and Animal Sciences, Lahore. Preamble.- Whereas it is expedient for the purpose of improving, teaching, research, publication and administration thereof to establish the University of Veterinary and Animal Sciences, Lahore and for matters ancillary and connected thereto in the manner hereinafter appearing; And whereas the Provincial Assembly of the Punjab is dissolved and the Governor is satisfied that circumstances exist which render it necessary to take immediate action; And whereas under Article 4 of the Provisional Constitution (Amendment) Order No.9 of 1999, as by the Chief Executive Order No.11 of 2000, the amended Governor of a Province may issue and promulgate an Ordinance; Now, therefore, in exercise of the aforesaid powers and all other powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

(1) This Ordinance may be called the University of Veterinary and Animal Sciences, Lahore Ordinance, 2002.

(2) It shall come into force at once.

2. Definitions :-

In this Ordinance, unless the subject or context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them, that is to say -

- (a) "Academic Council" means the Academic Council of the University;
- (b) "affiliated college" means an educational institution affiliated to the University but not maintained or administered by it;
- (c) "Authority" means any of the Authorities of the University specified in section 21;
- (d) "Chairman" means head of a teaching Department;
- (e) "Chancellor" means the Chancellor of the University;
- (f) "College" means an affiliated college;
- (g) "constituent college" means a college maintained and administered by the University;
- (h) "Dean" means the Chairman of the Board of Faculty;
- (i) "Director" means the head of a teaching division/institute/ directorate of the University;
- (j) "educational institution" means an institution imparting instruction in a subject or subjects relating to a faculty;
- (k) "Faculty" means a faculty of the University;
- (I) "Government" means the Government of the Punjab;
- (m) "prescribed" means prescribed by Statutes, Regulations or Rules;
- (n) "Principal" means the head of a College;
- (o) "Pro-Chancellor" means the Pro-Chancellor of the University;
- (p) "Professional College" means a college providing instruction in courses of study leading to degree in Animal Production, Business Management, Veterinary Sciences, Fisheries and Wildlife, or such other subjects as may be prescribed by Regulations to be professional subjects;
- (q) "Professor Emeritus" means a retired Professor working in a faculty in an honorary capacity;
- (r) "Registered Graduate" means -
- (i) a graduate of the University who has his name entered in the Register of Registered Graduates; or
- (ii) a graduate from the former College of Veterinary Sciences, Lahore and has his name entered in the register maintained by the University for this purpose;

- (s) "Research Officer" means a person engaged whole time by the University for research being equivalent in rank to a University teacher;
- (t) "Statutes", "Regulations" and "Rules" mean respectively the Statutes, the Regulations and the Rules made or deemed to have been made under this Ordinance;
- (u) "Syndicate" means the Syndicate of the University;
- (v) "teachers" mean Professors, Associate Professors, Assistant Professors, Lecturers and Research staff having prescribed qualifications engaged whole time by the University for teaching certificate, diploma, degree or postgraduate classes, and such other persons as may be declared to be teachers by Regulations;
- (w) "Teaching Department" means a teaching department maintained and administered by the University or recognized by the University;
- (x) "University" means the University of Veterinary and Animal Sciences, Lahore as constituted under this Ordinance;
- (y) "University Teacher" means a whole time teacher appointed by the University or recognized as such by the University; and
- (z) "Vice Chancellor" means the Vice Chancellor of the University.

3. Incorporation :-

- (1) The University shall be constituted at Lahore in accordance with the provisions of this Ordinance.
- (2) The University shall consist of the Chancellor, the Pro-Chancellor, the Vice Chancellor and the members of the Syndicate and the Academic Council.
- (3) The University shall be a body corporate by the name of the University of Veterinary and Animal Sciences, Lahore and shall have perpetual succession and a common seal and may sue and be sued by the said name.
- (4) The University shall be competent to acquire and hold property, both movable and immovable, and to lease, sell or otherwise transfer any movable and immovable property which vests in or has been acquired by it.
- (5) All properties, rights and interests of whatever kind used, enjoyed, possessed, owned or vested in, or held in trust by or for the College of Veterinary Sciences, Lahore as integrated under the West Pakistan Agricultural University Ordinance, 1961, and all liabilities legally subsisting against the said college shall stand transferred to the University as constituted under this Ordinance.

4. Powers Of The University :-

The University shall have the powers to-

- (a) provide for instruction in Veterinary and Animal Sciences, Social and Natural Sciences, Humanities, and such other branches of learning as it may deem fit, and to make provisions for research and for the advancement and dissemination of knowledge in such manner as it may determine;
- (b) prescribe course of studies to be conducted by it and the institutes/colleges;
- (c) hold examinations and to award and confer degrees, diplomas, certificates and other academic distinctions to and on persons who have been admitted to and have passed its examinations under prescribed conditions;
- (d) confer honorary degrees or other distinctions on approved persons in the manner prescribed;
- (e) provide such instruction for persons not being students of the University as it may determine and to grant certificates and diplomas to such persons;
- (f) confer degrees on persons who have carried on independent research under prescribed conditions;
- (g) affiliate and disaffiliate educational institutions under prescribed conditions;
- (h) admit educational institutions to its privileges and to withdraw such privilege under prescribed conditions;
- (i) inspect colleges and other educational institutions associated or seeking association with it;
- (j) accept the examination passed and the periods of study spent by students of the University at other Universities and places of learning as equivalent to such examinations and periods of study in the University, as it may determine, and to withdraw such acceptance;
- (k) co-operate with other Universities and public authorities in such manner and for such purposes as it may determine;
- (I) institute Professorships, Associate Professorships, Assistant Professorships and Lectureships and any other posts and to appoint persons thereto;
- (m) create posts for research, extension administration and other related purposes and to appoint persons thereto;
- (n) recognize selected members of the teaching staff of affiliated educational institutions admitted to the privileges of the University or such other persons as it may deem fit as University Teachers;

- (o) institute and award fellowships, scholarships, exhibitions, bursaries, medals and prizes under prescribed conditions;
- (p) establish Teaching Departments, Schools, Colleges, Faculties, Institutes, Centers of Excellence, Museums and other centers of learning for the development of teaching and research and to make such arrangements for their maintenance, management and administration as it may determine;
- (q) control the residence of the students of the University and the Colleges, to institute and maintain halls of residence and to approve or license hostels and lodgings;
- (r) supervise and control the discipline of the students of the University and the colleges, to promote the extra curricular and recreational activities of such students and to make arrangements for promoting their health and general welfare;
- (s) demand and receive payment of such fees and other charges as it may determine;
- (t) make provisions for research and advisory services and with these objects to enter into arrangements with other institutions or with public bodies under prescribed conditions;
- (u) enter into, carry out, vary or cancel contracts;
- (v) receive and manage property transferred and grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University and to invest any fund representing such property, grants, bequests, trusts, gifts, donations, endowments or contributions in such manner as it may deem fit;
- (w) provide for the printing and publication of research and other works; and
- (x) do all such other acts and things, whether incidental to the powers aforesaid or not, as may be requisite in order to further the objects of the University as a place of education, learning and research.

5. Jurisdiction Of The University :-

(1) The University shall exercise the powers conferred on it by or under this Ordinance within the territorial limits over which the College of Veterinary Sciences, Lahore as integrated under the West Pakistan Agricultural University Ordinance, 1961, had jurisdiction immediately before this Ordinance came into force; provided that Government may, in consultation with the University by general or special order, modify the extent and scope of the aforesaid powers of the University with regard to such territorial

limits or institutions.

- (2) No educational institution situated within the territorial limits of the University shall, save with the consent of the University and the sanction of the Government, be associated in any way with or seek admission to the privileges of any other University.
- (3) The University may admit to its privileges under prescribed conditions an educational institution falling within the territorial limits of another University, whether inside or outside Pakistan; provided that the consent of such other University and the sanction of Government are first obtained.

<u>6.</u> Integration Of Educational Or Research Institutes With The University :-

- (1) Notwithstanding anything to the contrary contained in any other law, notification, contract, agreement or instrument, Government may, by notification in the official Gazette, integrate with the University any educational or research institution situated anywhere in the Punjab.
- (2) On the publication of a notification under sub section (1)-
- (i) all rights, properties, assets and liabilities vested in or undertaken by such educational institution shall retrospectively become the rights, properties, assets and liabilities of the University; and
- (ii) all persons serving in connection with the affairs of such educational institution in any capacity, shall stand transferred for service under the University on such terms and conditions as the Government in consultation with the University may determine:

Provided that such terms and conditions shall not be less favorable than those admissible to them immediately before their transfer to the University:

Provided further that if any such person is a Government servant on deputation to the institution he shall not be transferred for service to the University without his consent in writing.

(3) Any question arising under the first proviso of sub section (2) shall be referred to the Government and the decision of the Government on such question shall be final.

7. University To Be Open To All Classes, Creeds, Etc:

The University shall be open to all persons of either and of whatever religion, race, creed, class or colour and no person shall be denied the privileges of the University on the grounds of religion, race, creed, class or colour:

Provided that nothing contained in this section shall be deemed to prevent religious instructions being given to the students in their own religious faith in such manner as may be prescribed.

8. Teaching In The University :-

- (1) All recognized teaching in various courses shall be conducted by the University in the prescribed manner, and may include lectures, tutorials, discussions, seminars, demonstrations as well as practical work in the laboratories, workshops and farms and other methods of instruction.
- (2) The authority responsible for organizing recognized teaching shall be such as may be prescribed.
- (3) The courses and the curricula shall be such as may be prescribed.
- (4) A subject to be called Islamic and Pakistan Studies shall be taught as a compulsory subject at the Bachelors Degree level in all Faculties:

Provided that non-Muslim students may, opt for Ethics and Pakistan Studies.

- (5) A degree shall not be awarded to a student unless he has passed the examination in the subject mentioned in sub-section (4).
- (6) The provisions of sub-sections (4) and (5) shall take effect from such date as may be fixed by the Vice-Chancellor.

9. Officers Of The University :-

The following shall be the officers of the University:-

- (a) the Chancellor;
- (b) the Pro-Chancellor;
- (c) the Vice-Chancellor;
- (d) the Deans;
- (e) the Directors;
- (f) the Principal of the constituent college;
- (g) the Chairmen of the Teaching Departments;
- (h) the Registrar;
- (i) the Treasurer;
- (j) the Controller of Examinations;
- (k) the Librarian; and
- (I) such other persons as may be prescribed.

10. Chancellor:-

- (1) The Governor of the Punjab shall be the Chancellor of the University.
- (2) The Chancellor or his nominee shall preside at the convocation of the University.
- (3) If the Chancellor is satisfied that the proceedings of any Authority are not in accordance with the provisions of this Ordinance, the Statutes, the Regulations or the Rules, he may, after calling upon such Authority or officer to show cause why such proceedings or orders should not be annulled, by order in writing, annul such proceedings.
- (4) Every proposal to confer an honorary degree shall be subject to confirmation by the Chancellor.
- (5) The Chancellor shall have the power to assent to such Statutes as are required to be submitted to him by the Syndicate or withhold assent or refer them back to the Syndicate for reconsideration.
- (6) The Chancellor may remove any person from the membership of any Authority if such person -
- (i) has become of unsound mind; or
- (ii) has been incapacitated to function as member of such Authority; or
- (iii) has been convicted by a court of law of an offence involving moral turpitude; or
- (iv) has failed to attend three consecutive meetings of the Authority; or
- (v) has accepted any assignment which involves his absence from the University for a continuous period of six months or more:
- Provided that no order under this sub section shall be passed unless the person to be affected thereby is afforded an opportunity of being heard.
- (7) In the performance of his functions under this Ordinance, the Chancellor shall act and be bound in the same manner as the Governor of the Province acts and is bound under Article 105 of the Constitution of the Islamic Republic of Pakistan.

11. Revisional Powers Of The Chancellor :-

The Chancellor may, of his own motion or otherwise, call for and examine the record of any proceedings in which an order has been passed by any Authority for the purposes of satisfying himself as to the correctness, legality or propriety of any finding or order and may pass such orders as he may deem fit:

Provided that no order under this section shall be passed unless the person to be affected thereby is afforded an opportunity of being heard.

12. Visitation :-

- (1) The Chancellor may cause an inspection or inquiry to be made in respect of any matter connected with the University and shall, from time to time, appoint such person or persons as he may deem fit for the purposes of carrying out inspection of -
- (i) the University, its buildings, laboratories, libraries, museums, workshops and equipment;
- (ii) any institution, college or hostel maintained or recognized by or affiliated to the University;
- (iii) the teaching and other work conducted by the University; and
- (iv) the conduct of examinations held by the University.

The Chancellor shall, in every such case as aforesaid, give a notice to the Syndicate of his intention to cause an inspection or inquiry to be made, and the Syndicate shall be entitled to be represented thereat.

- (2) The Chancellor shall communicate to the Syndicate his views with regard to the results of such inspection or inquiry and shall after ascertaining the views thereon of the Syndicate, advise the Syndicate on the action to be taken.
- (3) The Syndicate shall communicate to the Chancellor such action, if any, as has been taken or may be proposed to be taken upon the results of the inspection or inquiry. Such communication shall be submitted to the Chancellor within such time as may be specified by the Chancellor.
- (4) Where the Syndicate does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Syndicate, issue such directions as he thinks fit, and the Vice Chancellor shall comply with such directions.

13. Pro-Chancellor :-

- (1) The Minister/Advisor for Livestock and Dairy Development Department, Government of the Punjab shall be the Pro-Chancellor of the University.
- (2) The Pro-Chancellor shall perform duties and functions and

exercise such powers as may be assigned and delegated to him by the Chancellor.

14. Vice-Chancellor :-

- (1) The Vice-Chancellor shall be appointed by the Chancellor on such terms and conditions as the Chancellor may determine and shall hold office during the pleasure of the Chancellor for a term not exceeding four years.
- (2) At any time when the office of Vice-Chancellor is vacant, or he is absent or is unable to perform the functions of the office due to illness or some other cause, the Chancellor shall make such arrangements for the performance of the duties of the Vice-Chancellor as he may deem fit.

15. Powers And Duties Of The Vice-Chancellor :-

- (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall ensure that the provisions of this Ordinance, the Statutes, the Regulations and the Rules are faithfully observed in order to promote the general efficiency and good order of the University and shall have all powers necessary for this purpose, including administrative control over all officers, teachers, students and employees of the University.
- (2) The Vice Chancellor shall preside at the meetings of the Authorities of which he is the Chairman and be entitled to attend and preside any meeting of any other Authority or body of the University.
- (3) The Vice Chancellor may, in an emergency which in his opinion requires immediate action, take such action as he may consider necessary and shall, as soon thereafter as possible, report his action for approval to the officer, Authority or other body which in the ordinary course would have dealt with the matter.
- (4) The Vice Chancellor shall also have the power to -
- (i) create and fill temporary posts for a period not exceeding six months;
- (ii) sanction all expenditure provided for in the approved budget and to re-appropriate funds within the same major head of expenditure;
- (iii) sanction by re-appropriation an amount not exceeding Rs. 100,000 for an unforeseen item not provided for in the budget, and report it to the Syndicate at the next meeting;

- (iv) appoint paper-setters and examiners for all examinations of the University after receiving panels of names from the relevant Authorities;
- (v) make such arrangements for the scrutiny of papers, marks and results as he may consider necessary;
- (vi) direct teachers, officers and other employees of the University to take up such assignments in connection with teaching, research, examination, administration and such other activities in the University as he may consider necessary for the purpose of the University;
- (vii) delegate subject to such conditions, if any, as may be prescribed any of his powers under this Act to an officer or officers of the University;
- (viii) appoint employees in Basic Pay Scales 1 to 16; and
- (ix) exercise and perform such other powers and functions as may be prescribed.

16. Registrar :-

The Registrar shall be a whole time officer of the University and shall be appointed by the Syndicate on such terms and conditions as may be determined by it. He shall -

- (a) be the custodian of the Common Seal and the academic records of the University;
- (b) maintain a register of Registered Graduates in the prescribed manner;
- (c) conduct elections of members to the various authorities in the prescribed manner; and
- (d) perform such other duties as may be prescribed.

17. Treasurer :-

The Treasurer shall be a whole time officer of the University and shall be appointed by the Chancellor on such terms and conditions as the Chancellor may determine. He shall -

- (a) manage the property, the finances and the investments of the University;
- (b) prepare the annual and revised budget estimates of the University and present them to the Finance and Planning Committee and the Syndicate;
- (c) ensure that the funds of the University are expended on the purposes for which they are provided; and
- (d) perform such other duties as may be prescribed.

18. Controller Of Examinations :-

The Controller of Examinations shall be a whole time officer of the University and shall be appointed by the Syndicate on such terms and conditions as may be determined by it. He shall be responsible for all matters connected with the conduct of examinations and perform such other duties as may be prescribed.

19. Auditor :-

The Resident Auditor shall be taken from Government on deputation.

20. Other Officers :-

Subject to the provisions of this Ordinance, the terms and conditions of service and powers and duties of other officers shall be such as may be prescribed.

21. Authorities :-

The following shall be the Authorities of the University:-

- (a) the Syndicate;
- (b) the Academic Council;
- (c) the Board of Faculties;
- (d) the Selection Board;
- (e) the Advanced Studies and Research Board;
- (f) the Finance and Planning Committee;
- (g) the Affiliation Committee;
- (h) the Discipline Committee; and
- (i) such other Authorities as may be prescribed by Statutes.

22. Syndicate :-

- (1) The Syndicate shall consist of-
- (i) the Vice-Chancellor, who shall be its Chairman;
- (ii) two senior scientists/academicians of related disciplines of the University to be nominated by the Chancellor;
- (iii) the Secretary to Government of the Punjab, Livestock and Dairy Development Department or his nominee not below the rank of Additional Secretary;
- (iv) one nominee of the University Grants Commission;
- (v) one Dean to be nominated by the Chancellor on the recommendation of the Vice Chancellor;

- (vi) one Professor, one Associate Professor, one Assistant Professor and one such Lecturer as has completed a minimum of two years service in the University to be nominated by the Vice Chancellor with the approval of the Chancellor;
- (vii) three persons of eminence from amongst stakeholders including professionals from relevant disciplines of industry/trade to be nominated by the Chancellor;
- (viii) the Dean, Faculty of Veterinary Sciences, University of Agriculture, Faisalabad;
- (ix) one Principal of the affiliated colleges to be nominated by the Chancellor;
- (x) the Secretary to Government of the Punjab, Forestry, Wildlife and Fisheries Department or his representative not below the rank of Additional Secretary;
- (xi) the Secretary to Government of the Punjab, Finance Department or his representative not below the rank of Additional Secretary; and
- (xii) the Secretary to Government of the Punjab, Agriculture Department or his representative not below the rank of Additional Secretary.
- (2) Members of the Syndicate, other than ex-officio members, shall hold office for three years.
- (3) The quorum for a meeting of the Syndicate shall be one third of the total number of members, a fraction being counted as one.

23. Powers And Duties Of The Syndicate :-

- (1) The Syndicate shall be the executive body of the University and shall, subject to the provisions of this Ordinance and the Statutes, take effective measures to raise the standard of teaching, research and publication and other academic pursuits and exercise general supervision over the affairs and management of the property of the University.
- (2) Without prejudice to the generality of the foregoing powers, and subject to the provisions of this Ordinance and the Statutes, the Syndicate shall have the power to -
- (a) take effective measures to raise the standard of teaching, research and publication in the light of national needs;
- (b) hold control and administer the property and funds of the University;
- (c) govern and regulate, with due regard to the advice of the Finance and Planning Committee in this behalf, the finances,

- accounts and investments of the University and for that purpose to appoint such agents as it may think fit;
- (d) consider and pass the annual report, the annual statement of accounts, the annual and revised budget estimates and to reappropriate funds from one major head of expenditure to another;
- (e) transfer and accept transfer of movable or immovable property on behalf of the University;
- (f) enter into, vary, carry out and cancel contracts on behalf of the University;
- (g) cause proper books of account to be kept for all sums of money received and expended by the University and for the assets and liabilities of the University;
- (h) invest any money belonging to the University including any unapplied income in any of the securities described in section 20 of the Trusts Act, 1882 or in the purchase of immoveable property or in such other manner, as it may determine, with the like power of varying such investments;
- (i) receive and manage any property transferred and grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University;
- (j) administer any funds placed at the disposal of the University for specified purposes;
- (k) determine the form, provide for the custody and regulate the use of the Common Seal of the University;
- (I) provide the buildings, libraries, premises, furniture, apparatus, equipment and other means required for carrying out the work of the University;
- (m) establish and maintain halls of residence and hostels or approve or license hostels or lodgings for the residence of students; (n) affiliate and disaffiliate colleges;
- (o) admit educational institutions to the privileges of the University and withdraw such privileges;
- (p) arrange for the inspections of colleges and the Teaching Departments;
- (q) institute Professorship, Associate Professorship, Assistant Professorship, Lectureship and other teaching posts or to suspend or to abolish such posts;
- (r) create, suspend or abolish such administrative, research, extension or other post, as may be necessary;
- (s) appoint University Teachers and other officers in the Basic Pay Scale 17 and above on the recommendation of the Selection Board constituted under the First Statute;

- (t) appoint Professor Emeritus on such terms and conditions as may be prescribed;
- (u) confer Honorary Degrees in accordance with the conditions prescribed;
- (v) prescribe the duties of officers, teachers and other employees of the University;
- (w) suspend, punish and remove from service in the prescribed manner such officers, teachers and other employees as are appointed by the Syndicate;
- (x) report to the Chancellor on matters on which it has been asked to report;
- (y) appoint members to the various Authorities in accordance with the provisions of this Ordinance;
- (z) approve Statutes and recommend the drafts of Statutes for approval of the Chancellor;
- (aa) consider and deal, in the manner prescribed in sub-section (2) of section 29, the Regulations made by the Academic Council; provided that the Syndicate may frame a Regulation at its own initiative and approve it after calling for the advice of the Academic Council;
- (bb) regulate, determine and administer all other matters concerning the University and exercise all other powers in this behalf;
- (cc) delegate any of its powers to an Authority or officer or a committee or subcommittee; and
- (dd) perform such other functions as have been assigned to it by the other provisions of this Ordinance or the Statutes.

24. Academic Council:-

- (1) The Academic Council shall consist of -
- (i) the Vice Chancellor (Chairman);
- (ii) the Deans of all Faculties;
- (iii) the Directors;
- (iv) the Chairmen of the Teaching Departments;
- (v) the Registrar;
- (vi) the Librarian;
- (vii) the Controller of Examinations;
- (viii) two Veterinary/Animal Science Scientists to be nominated by the Chancellor; and
- (ix) one nominee of the Pakistan Veterinary Medical Council.
- (2) Members appointed by nomination or election shall hold office

for three years.

(3) The quorum for a meeting of the Academic Council shall be one-third of the total number of members.

25. Powers And Duties Of The Academic Council :-

- (1) The Academic Council shall be the academic body of the University and shall, subject to the provisions of this Ordinance and the Statutes, have the power to lay down proper standards of instruction, research, publications and examinations and to regulate and promote the academic life of the University and the constituent colleges.
- (2) Without prejudice to the generality of the foregoing powers, and subject to the provisions of this Ordinance and the Statutes, the Academic Council shall have the power to -
- (a) advise the Syndicate on academic matters;
- (b) regulate the conduct of teaching, research publication and examinations;
- (c) regulate the admission of students to the courses of studies and examinations in the University;
- (d) regulate the conduct and discipline of the students of the University;
- (e) propose to the Syndicate scheme for the constitution and organization of Faculties, Teaching Departments and Boards of Studies;
- (f) consider or formulate proposals for the planning and development of teaching and research in the University;
- (g) make Regulations, on the recommendations of the Boards of Faculties and the Boards of Studies prescribing the courses of studies, the syllabi and the outlines of tests for all University examinations; provided that if the recommendations of the Board of a Faculty or a Board of Studies are not received by the prescribed date, the Academic Council may, subject to the approval of the Syndicate, continue for the next year the courses of studies already prescribed for an examination;
- (h) recognize the examinations of other Universities or examining bodies as equivalent to the corresponding examinations of the University;
- (i) regulate the award of studentships, scholarships, exhibitions, medals and prizes;
- (j) frame Regulations for submission to the Syndicate;
- (k) appoint members to the various Authorities in accordance with

provisions of this Ordinance; and

(I) perform such other functions as may be prescribed by the Statutes.

<u>26.</u> Constitution, Functions And Powers Of Other Authorities:-

The constitution, functions and powers of the Authorities for which no specific provision has been made in this Ordinance shall be such as may be prescribed by Statutes.

27. Appointment Of Committees By Certain Authorities :-

The Syndicate, the Academic Council and other Authorities may, from time to time, appoint such standing, special or advisory committees, as they may deem fit, and may nominate such persons on these committees as are not members of the Authorities appointing the committees.

28. Statutes :-

Subject to the provisions of this Ordinance, Statutes may be made to regular or prescribe all or any of the following matters:-

- (a) the constitution of pension, insurance, gratuity, provident fund and benevolent fund for University employees;
- (b) the scales of pay and other terms and conditions of service of officers, teachers and other employees of the University;
- (c) the maintenance of the Register of Registered Graduates;
- (d) affiliation and disaffiliation of educational institutions and related matters;
- (e) admission of educational institutions to the privileges of the University and the withdrawal of such privileges;
- (f) the conduct of elections for membership of the Authorities of the University and related matters;
- (g) the establishment of faculties, institutes, colleges and other academic divisions;
- (h) the powers and duties of officers and teachers;
- (i) conditions under which the University may enter into arrangements with other institutions or with public bodies for purposes of research and advisory services;
- (j) conditions for appointment of Professors Emeritus and award of honorary degrees;
- (k) efficiency and discipline of University employees;

- (I) the general schemes of studies including the duration of courses and the number of subjects and papers for an examination; and
- (m) all other matters which by this Ordinance are to be or may be prescribed or regulated by Statutes:

Provided that -

- (i) the Syndicate shall not propose or approve draft of Statutes affecting the constitution or powers of any Authority of the University until such authority has been given an opportunity of expressing an opinion in writing upon the proposal;
- (ii) the draft of Statutes concerning any of the matters mentioned in clauses (a) and (b) of this section, shall be forwarded to the Chancellor and shall not be effective until it has been approved by the Chancellor; and
- (iii) the Syndicate shall not have the power to make any Statutes concerning efficiency and discipline of officers, teachers and other employees of the University and such Statutes may be made by the Chancellor.

29. Regulations :-

- (1) Subject to the provisions of this Ordinance and the Statutes, Regulations may be made for all or any of the following matters:-
- (i) courses of study for degree, diplomas and certificates of the University;
- (ii) manner in which the recognized teaching referred to in subsection (1) of section 8 shall be organized and conducted;
- (iii) admission of students to the University;
- (iv) conditions under which students shall be admitted to the courses and the examinations of the University and shall become eligible for the award of degrees, diploma and certificates;
- (v) conduct of examinations;
- (vi) fees and other charges to be paid by students for admission to the courses of study and the examinations of the University;
- (vii) conduct and discipline of students of the University;
- (viii) conditions of residence of the students of the University or the colleges, including the levying of fees for residence in halls of residence and hostels;
- (ix) approval and licensing of hostels and lodgings;
- (x) conditions under which a person shall carry on independent research to entitle him to a degree;
- (xi) institution of fellowships, scholarships, exhibitions, medals and prizes;

- (xii) institution of stipends and free and half free studentships;
- (xiii) academic costume;
- (xiv) use of the Library;
- (xv) formation of Teaching departments and Boards of Studies; and (xvi) all other matters which by this Ordinance and the Statutes are to be, or may be, prescribed by Regulations.
- (2) The Regulations shall be prepared by the Academic Council and shall be submitted to the Syndicate which may approve them or withhold approval or refer them back to the Academic Council for reconsideration. A Regulation prepared by the Academic Council shall not be valid, unless it receives the approval of the Syndicate.

30. Amendment And Repeal Of Statutes And Regulations :-

The procedure for adding to, amending or repealing the Statutes and the Regulations shall be the same as that prescribed respectively for framing or making Statutes and Regulations.

31. Rules :-

(1) The Authorities and the other Bodies of the University may make Rules consistent with this Ordinance, the Statutes and the Regulations, to regulate the conduct of their business and the time and place of meetings and related matters:

Provided that the Syndicate may direct the amendment or the annulment of any Rule made under this section by another Authority or body:

Provided further that if any such Authority is dissatisfied with such direction given by the Syndicate, it may appeal to the Chancellor whose decision shall be final.

(2) The Syndicate may make Rules to regulate any matter relating to the affairs of the University which by this Ordinance has not been specifically provided in the Statutes or Regulations.

32. Affiliation :-

- (1) An educational institution applying for affiliation to the University shall make an application to the University and shall satisfy it that -
- (i) the educational institution is under the management of the Government or of a regularly constituted governing body;
- (ii) the financial resources of the educational institution are sufficient to ensure its continued maintenance and efficient

working;

- (iii) the strength and qualifications and the terms and conditions of service of the teaching and other staff of the educational institution are satisfactory for the purpose of teaching of prescribed courses of studies and training in the institution;
- (iv) the educational institution has framed proper rules governing the conduct and discipline of its employees;
- (v) the building in which the educational institution is to be located is suitable, and that provisions will be made in conformity with the Statutes and the Regulations for-
- (a) the residence of students, not residing with their parents or guardians, in the hostel established and maintained by the educational institution, or in hostels or lodgings approved by it; and
- (b) the supervision and physical and general welfare of students;
- (vi) provision has been made for a library and adequate library services;
- (vii) where affiliation is sought in any branch of experimental sciences, due arrangements have been made for imparting instruction in that branch of science in a properly equipped laboratory, museum and other places of practical work;
- (viii) due provision will, so far as circumstances may permit, be made for the residence of the Principal and members of the teaching staff in or near the educational institution or the place provided for the residence of students; and
- (ix) the affiliation of educational institution having regard to the provision which may have been made for students by another educational institution in its neighborhood will not be injurious to the interests of education or discipline.
- (2) The application shall further contain an undertaking that after the educational institution is affiliated any transference of and changes in the management and in the teaching staff, save in the case of Government Colleges, shall be forthwith reported to the University, and that the teaching staff shall possess such qualifications as are or may be prescribed.
- (3) The procedure to be followed in disposing of an application for the affiliation of an educational institution shall be such as may be prescribed.
- (4) The Syndicate may, on the recommendation of the Affiliation Committee, grant or refuse affiliation to an educational institution: Provided that affiliation shall not be refused, unless the educational institution has been given an opportunity of making a representation against the proposed decision.

33. Additions Of Courses By Affiliated Educational Institutions:

Where an educational institution desires to add to the course of instruction in respect of which it is affiliated, the procedure prescribed under sub-section (3) of section 32 shall, so far as may be, followed.

34. Reports From Affiliated Educational Institution :-

- (1) Every educational institution affiliated to the University shall furnish such reports, returns and other information as the University may require to enable it to judge the efficiency of the educational institution.
- (2) The University may call upon any educational institution affiliated to it to take, within a specified period, such action as may appear to the University to be necessary in respect of any of the matters referred to in sub-section (1) of section 32.

35. Withdrawal Of Affiliation :-

- (1) If an educational institution affiliated to the University fails at anytime to fulfil any of the requirements mentioned in this Ordinance, or if an institution has failed to observe any of the conditions of its affiliation, or its affairs are conducted in a manner which is prejudicial to the interests of education, the Syndicate may, on the recommendation of the Affiliation Committee, and after considering such representation as the educational institution may wish to make, withdraw, either in whole or in part, the rights conferred on the educational institution by affiliation or modify such rights.
- (2) The procedure to be followed for the withdrawal of affiliation shall be such as may be prescribed.

36. Appeal Against Refusal Or Withdrawal Of Affiliation :-

An appeal shall lie to the Chancellor against the decision of the Syndicate refusing to affiliate an institution, or withdrawing in whole or in part the rights conferred on an institution by affiliation, or modifying such rights:

Provided that no order under this section shall be passed without affording an opportunity of being heard to the institution to be affected thereby.

37. University Fund :-

The University shall have a fund to which shall be credited its income from fees, donations, trusts, bequests, endowments, contributions, grants and all other sources.

38. Recovery Of University Dues :-

The University or any person generally or specially authorized by it may apply to the Collector for recovery of any sum due to the University under any bond and the Collector shall thereupon proceed to recover the sum due, as arrears of land revenue:

Provided that the University shall not take action unless the person concerned is given an opportunity of being heard.

39. Audit And Accounts :-

- (1) The accounts of the University shall be maintained in such form and in such manner as may be prescribed.
- (2) No expenditure shall be made from the funds of the University unless -
- (i) the expenditure is included in the approved budget of the University; and
- (ii) a bill for its payment has been audited in conformity with the Statutes, the Regulations and the Rules by the Auditor appointed by the Government.
- (3) The annual statement of the accounts of the University signed by the Treasurer and the Auditor, shall be submitted to the Government within six months of the closing of the financial year.
- (4) The accounts of the University shall be audited once a year, in conformity with the Statutes, the Regulations and the Rules by the Auditor appointed by the Government for this purpose.
- (5) The observations of Government Auditor, together with such annotations as the Treasurer may make, shall be presented to the Syndicate.

40. Retirement From Service :-

An officer, teacher or other employee of the University shall retire from service -

(i) on such date, after he has completed twenty five years of service qualifying for pension or other retirement benefits as the competent authority may, in the public interest, direct, or (ii) where no direction is given under clause (i), on the completion of the sixtieth year of his age.

Explanation- In this section "competent authority" means the appointing authority or a person duly authorized by the appointing authority in that behalf, not being a person lower in rank to the officer, teacher or other employee concerned.

41. Appeal And Review :-

Where an order is made punishing any officer, other than the Vice-Chancellor, teacher or other employee of the University or altering or interpreting to his disadvantage the prescribed terms or conditions of his service, he shall, where the order is made by the Vice-Chancellor or any other officer or teacher of the University, have the right to appeal to the Syndicate, against the order, and where the order is made by the Syndicate have the right to appeal to the Chancellor for review of that order. The application for review shall be submitted to the Vice- Chancellor and he shall present it to the Chancellor with his views:

Provided that no order under this section shall be passed unless an opportunity of being heard is afforded to the person to be affected thereby.

<u>42.</u> Pension, Insurance, Gratuity, Provident Fund And Benevolent Fund :-

- (1) The University shall constitute for the benefit of its officers, teachers and other employees, in such manner and subject to such conditions as may be prescribed, such pension, insurance, gratuity, provident fund and benevolent fund schemes as it may deem fit.
- (2) Where any provident fund has been constituted under this Ordinance, the provisions of the Provident Fund Act, 1925 (XIX of 1925) shall apply to such fund as if it were a Government Provident Fund.

43. Transfer And Posting :-

(1) Notwithstanding anything to the contrary contained in any agreement or contract or in any other law for the time being in force, and subject to the provisions of this Ordinance, an officer, teacher or other employee, shall, if the Chancellor so directs in the public interest, serve for such period as may be fixed or extended from time to time by the Chancellor, in any post in a Government

Department or an educational or Research Institution set up or established by Government or any other University in the Province of the Punjab and on terms and conditions not less favorable than those admissible to him in the University and with full benefits of his previous service:

Provided that in the case of a teacher, such a direction shall not be made without consulting the Syndicate.

(2) The Chancellor may fill any post in the University, by appointing a person in the service of Government, or an officer, teacher or other employee of any other University or educational or research institution set up or established by the Government or any other University in the Province of the Punjab:

Provided that in the case of a teaching post in the University the appointment shall not be made without consulting the Selection Board of the University.

44. Commencement Of Term Of Office Of Members Of Authorities:-

- (1) When a member of newly constituted Authority is elected, appointed or nominated, his term of office, as fixed under this Ordinance, shall commence from such date as may be prescribed.
- (2) Nothing in sub section (1) shall affect the provisions of section 46.

45. Filling Of Casual Vacancies In Authorities :-

- (1) Any casual vacancy among the elected, appointed or nominated members of any Authority shall be filled as soon as may be, by the person or persons or the body who elected, appointed or nominated the member whose place has become vacant and the person elected, appointed or nominated to the vacancy shall be a member of such authority for the residue of the term for which the person whose place he fills would have been a member.
- (2) Whenever there occurs a vacancy in the constitution of an Authority, as constituted by this Ordinance, because of the abolition of a specified office under the Government, or because an Organization, institution or other body outside the University has been dissolved or has ceased to function, or because of some other similar reason, it shall be filled in such manner as the Chancellor may direct.

46. Disputes About Membership Of Authority :-

If a question arises whether or not any person is entitled to be a member of any Authority, the matter shall be referred to a Committee consisting of the Vice-chancellor, Secretary to Government of the Punjab, Livestock and Dairy Development Department, and Dean who is member of the Syndicate and the decision of this Committee shall be final.

<u>47.</u> Proceedings Of Authorities Not Invalidated By Vacancies:-

No act, resolution or decision of any Authority shall be invalid by reason of any vacancy on the Authority doing, passing, or making it or by the reason of want of qualification or invalidity in the election, appointment or nomination of any de facto member of the Authority, whether present or absent.

48. First Statutes :-

Notwithstanding anything to the contrary contained in this Ordinance, the Statutes, set out in the Schedule appended to this Ordinance shall be deemed to be the Statutes framed under section 28 of this Ordinance and shall continue to remain in force until amended or repealed.

49. Savings :-

(1) Everything done, action taken, obligations or liabilities incurred, rights and assets acquired, persons appointed or authorized, jurisdiction or power conferred, endowments, bequests, funds or made, trusts created, donations or grants scholarships, studentships, or exhibitions instituted, affiliations or privileges granted and orders issued under any of the provisions of the Statutes, the University of Agriculture Faisalabad Act, 1973 (XII of 1973), the Regulations, and the Rules made or deemed to have been made thereunder, shall, if not inconsistent with the provisions of this Ordinance or the Statutes, the Regulations or the Rules made under this Ordinance, be continued and, so far as may be, be deemed to have been respectively done, taken, incurred, acquired, appointed authorized, conferred, created, made, instituted, granted and issued under this Ordinance, and any document referring to any of the provisions of this Ordinance, the Statutes, the said Act, the Regulations and the Rules first referred to, shall, so far as may

be, be considered to refer to the corresponding provisions of this Ordinance or the Statutes, Regulations and the Rules made under this Ordinance.

(2) Statutes, Regulations or Rules made or deemed to have been made, if not inconsistent with provisions of this Ordinance, be deemed to be Statutes, Regulations or Rules made under this Ordinance having regard to the various matters which by this Ordinance have to be regulated or prescribed by Statutes, Regulations or Rules respectively and shall continue to be in force until they are repealed, rescinded or modified in accordance with the provisions of this Ordinance.

50. Transitory Provisions :-

A Chancellors Committee shall be constituted by the Chancellor on the recommendation of the Vice Chancellor to exercise the powers assigned to the Syndicate under this Ordinance till such time the Syndicate is constituted in accordance with the provisions of this Ordinance.

51. Removal Of Difficulties :-

If any difficulty arises as to the first constitution of any Authority after the commencement of this Ordinance, the Chancellor may, on the recommendations of the Vice-Chancellor, give appropriate directions to remove such difficulty.

SCHEDULE 1

SCHEDULE I

THE FIRST STATUTES

(SEE SECTION 48)

- 1. Faculties.- (1) The University shall include the following Faculties, Directorates and Institute:-
- (i) Faculty of Animal Production and Technology;
- (ii) Faculty of Veterinary Science;
- (iii) Faculty of Fisheries and Wildlife;
- (iv) Faculty of Livestock Business Management;
- (v) Faculty of Bio-Sciences;
- (vi) Directorate of Advanced Studies;
- (vii) Directorate of Research; and
- (viii) Institute of Continuing Education and Extension.
- (2) There shall be a Board of each Faculty which shall consist of-
- (i) the Dean to be appointed in the manner prescribed in sub-paragraph (2) of paragraph 2;
- (ii) the Professor and the Chairman of the Teaching Department comprised in the Faculty;
- (iii) two members of each Board of Studies, comprised in the Faculty, to be

nominated by the Board of Studies concerned;

- (iv) three teachers to be nominated by the Academic Council by reason of their specialized knowledge of the subjects, which though not assigned to the Faculty, have, in the opinion of the Academic Council, important bearing on the subjects assigned to the Faculty; and
- (iv) one representative each from younger teachers namely Associate Professors, Assistant Professors and Lecturers to be nominated by the Dean.
- (3) The members mentioned in clauses (iii) and (iv) of sub-paragraph (2) shall hold office for three years.
- (4) The quorum for a meeting of the Board of a Faculty shall be one-half of the total number of members, a fraction being counted as one.
- (5) The Board of each Faculty shall, subject to the general control of the Academic Council and the Syndicate, have the powers to -
- (i) co-ordinate the teaching, publication and research work in the subjects assigned to the Faculty;
- (ii) scrutinize the recommendations of the Boards of Studies comprised in the Faculty in regard to the appointment of paper setters and examiners, except for research examinations and to forward the panels of suitable paper setters and examiners for each examination to the Vice-Chancellor;
- (iii) consider any other academic matter relating to the Faculty and to report thereon to the Academic Council; and
- (iv) perform such other functions as may be prescribed by Statutes.
- 2. Dean.- (1) There shall be a Dean of each Faculty who shall be the Chairperson and Convenor of the Board of Faculty.
- (2) The Dean of each Faculty shall be appointed by the Chancellor from amongst the three senior most Professors in the Faculty for a period of three years and shall be eligible for re-appointment.
- (3) The Dean shall present candidates for admission to degrees except Honorary Degrees, in the courses falling within the purview of the Faculty.
- (4) The Dean shall exercise such administrative and academic powers as may be delegated to him.
- 3. Teaching Departments and Chairman.- (1) There shall be a Teaching Department for each subject or a group of subjects, as may be prescribed by the Regulations and each Teaching Department shall be headed by a Chairman.
- (2) (i) The Director of a Division shall be appointed by the Syndicate on the recommendation of the Vice-Chancellor from amongst the Professors/Associate Professors in the University for a period of three years and shall be eligible for reappointment.
- (ii) The Chairman of a Teaching Department of a Faculty or a Division shall be appointed by the Syndicate on the recommendation of a Vice Chancellor from amongst the three senior most Professors or the Teaching Department of the Faculty of the Division, as the case may be, for a period of three years and shall be eligible for re-appointment:

Provided that in a Teaching Department or a Division where there are less than three Professors the appointment shall be made from amongst the three senior most Professors and Associate Professors in the Department:

Provided further that in a Teaching Department of a Faculty or a Division in which there is no Professor or Associate Professor, no such appointment shall be made and in such a case the Teaching Department shall be looked after by the Dean of the Faculty or the Director of the Division, as the case may be, with the assistance of the senior most teacher of the Department.

(3) The Chairman of Department shall plan, organize and supervise the work of the

Department and shall be responsible to the Dean for work of his Department.

- (4) The Principal of the College shall be appointed by the Syndicate, on the recommendations of the Vice Chancellor from amongst the Professors of the College for a period of three years and shall be eligible for re-appointment.
- 4. Board of Studies.- (1) There shall be a separate Board of Studies for each subject, as may be prescribed by Regulations.
- (2) Each Board of Studies shall consist of -
- (i) all the teachers of the Department concerned; and
- (ii) one expert to be appointed by the Dean.
- (3) The term of office of members of the Board of Studies, other than ex-officio members, shall be three years.
- (4) The quorum for meetings of the Board of Studies shall be one-half of the number of members, a fraction being counted as one.
- (5) The Chairman of the University Teaching Department concerned shall be the Chairman and Convener of the Board of Studies. Where in respect of a subject there is no University Teaching Department, the Chairman shall be appointed by the Syndicate.
- (6) The functions of the Board of Studies shall be to -
- (i) advise the Authorities on all academic matters connected with instruction, publication, research and examination in the subjects concerned;
- (ii) propose curricula and syllabi for all degree, diploma and certificate courses in the subjects concerned;
- (iii) suggest a panel of names of paper setters and examiners in the subjects concerned; and
- (iv) perform such other functions as may be prescribed by Regulations.
- 5. Advanced Studies and Research Board.- (1) The Advanced Studies and Research Board shall consist of -
- (i) the Vice-Chancellor (Chairman);
- (ii) the Deans;
- (iii) three University Professors other than Deans to be appointed by the Syndicate;
- (iv) three University teachers having research qualifications and experience to be appointed by the Academic Council;
- (v) five experts from other sister institutions to be nominated by the Syndicate/Chancellors Committee; and
- (vi) Principal of the College.
- (2) The term of office of members of the Advanced Studies and Research Board, other than ex-officio members, shall be three years.
- (3) The quorum for a meeting of the Advanced Studies and Research Board shall be one-half of the total number of members, a fraction being counted as one.
- (4) The functions of the Advanced Studies and Research Board shall be to-
- (i) advise the Authorities on all matters connected with the promotion of Advanced Studies and Research in the University;
- (ii) consider and report to the Authorities on the institution of research degrees in the University;
- (iii) propose Regulations regarding the award of research degrees;
- (iv) appoint supervisors for research studies and to determine the subjects of their thesis;
- (v) recommend panels of names of paper setters and examiners for research examinations after considering the proposals of the Board of Studies in this behalf; and
- (vi) perform such other functions as may be prescribed by Statutes.
- 6. Selection Board. (1) The Selection Board shall consist of -

- (i) the Vice-Chancellor (Chairman);
- (ii) the Chairman or a member of the Punjab Public Service Commission to be nominated by the Chairman;
- (iii) the Dean of the Faculty concerned or Director of the Division or Principal of the College, as the case may be;
- (iv) the Chairman of the Teaching Department concerned; and
- (v) one member of the Syndicate and two other members of eminence to be appointed by the Syndicate; provided that none of the three are employees of the University.
- (2) The members mentioned in clause (v) of sub paragraph (1) shall hold office for three years.
- (3) The quorum of Selection Board in case of selection of a Professor or Associate Professor and other teachers shall be four and three respectively. In case of officers, other than teachers, the Selection Board shall consist only of members mentioned at (i), (ii) and (v) of sub-paragraph (1) and the quorum shall be three.
- (4) No member who is a candidate for the post to which appointment is to be made shall take part in the proceedings of the Board. Similarly a Dean of a Faculty or a Chairman of a Department below the rank of the post to which appointment is to be made shall not take part in the proceedings of the Selection Board.
- (5) In selecting candidates for the posts of Professors and Associate Professors, the Selection Board shall co-opt or consult three experts in the subject concerned and in selecting candidates for other teaching posts, two experts in the subject concerned, to be nominated by the Vice-Chancellor from a standing list of experts for each subject approved by the Syndicate on the recommendation of the Selection Board and revised from time to time.
- 7. Functions of the Selection Board.- (1) The Selection Board for teaching and other posts shall consider the applications received in response to advertisement and recommend to the Syndicate the names of suitable candidates for appointment to teaching or other posts, as the case may be, and may also recommend -
- (i) the grant of a higher initial pay in a suitable case for reasons to be recorded; or
- (ii) the appointment of an eminently qualified person to a Professorship in the University on terms and conditions other than those prescribed.
- (2) The Selection Board may in the cases of leave vacancy, tenure posts and posts other than teaching posts, without advertising them, recommend suitable candidates from amongst the University employees to the Syndicate for approval.
- (3) In the event of an unresolved difference of opinion between the Selection Board and the Syndicate, the matter shall be referred to the Chancellor whose decision shall be final.
- 8. Finance and Planning Committee.- (1) The Finance and Planning Committee shall consist of -
- (i) the Vice-Chancellor (Chairman);
- (ii) one Dean to be nominated by the Chancellor on the recommendation of the Vice Chancellor;
- (iii) one member of the Syndicate to be appointed by the Syndicate;
- (iv) two members of the Academic Council to be appointed by the Academic Council;
- (v) two nominees of the Chancellor, one each from Livestock & Dairy Development Department and Finance Department;
- (vi) the Treasurer; and
- (vii) the Registrar.
- (2) The term of office of the appointed members shall be three years.
- (3) The quorum for a meeting of the Finance and Planning Committee shall be

three members.

- 9. Functions of Finance and Planning Committee.- The functions of Finance and Planning Committee shall be to-
- (a) consider the annual statement of accounts and the annual and revised budget estimates and advise the Syndicate thereon;
- (b) review periodically the financial position of the University;
- (c) advise the Syndicate on all matters relating to planning, development, finances, investments and accounts of the University; and
- (d) perform such other functions as may be prescribed by Statutes.
- 10. Affiliation Committee .- (1) The Affiliation Committee shall consist of-
- (i) a Chairman to be nominated by the Syndicate;
- (ii) two Professors to be nominated by the Academic Council; and
- (iii) the Executive District Officer (Education), Lahore.
- (2) The term of office of the members of the Committee, other than ex-officio members, shall be two years.
- (3) The Affiliation Committee may co-opt not more than three experts who shall be counted for the quorum of an inspection by the Affiliation Committee.
- (4) The quorum for a meeting of, or an inspection by, the Affiliation Committee shall be three.
- (5) An officer of the University to be designated by the Vice-Chancellor for this purpose shall act as the Secretary of the Committee.
- (6) The functions of the Affiliation Committee shall be to-
- (i) inspect the educational institution seeking affiliation with or admission to the privileges of the University and to advise the Academic Council thereon;
- (ii) inquire into complaints alleging breach of conditions of affiliation by affiliated colleges and to advise the Academic Council thereon; and
- (iii) perform such other functions as may be prescribed by the Regulations.
- 11. Discipline Committee.- (1) The Discipline Committee shall consist of-
- (i) a Chairman to be nominated by the Vice-Chancellor;
- (ii) two Professors to be nominated by the Academic Council;
- (iii) one member to be nominated by the Syndicate;
- (iv) Principal of the College;
- (v) the Teacher or Officer incharge of students affairs by whatever name called (Member/Secretary); and
- (vi) the Senior Tutor.
- (2) The term of office of the members of the Committee, other than ex-officio members, shall be two years.
- (3) The quorum for a meeting of Discipline Committee shall be four members.
- (4) The functions of the Discipline Committee shall be to -
- (i) propose Regulations to the Academic Council relating to the conduct of University students, maintenance of discipline and breach of discipline; and
- (ii) perform such other functions as may be prescribed by Regulations.